

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/82-ALC4/2013 **MEETING DATE** : 20.02.2014
but actually held on 05.03.2014

The Meeting No. 22/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was held on 20.02.2014 but actually held on 05.03.2014 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultantr, Department of C&PC
3. Shri R.C. Meena, Deputy Director General of Foreign Trade
4. Dr. Nitin Jain D/o Biotechnology

1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 13.02.2014 was treated as approved.
2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. A-42	M/s Divis Labpratoreis Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00621/AM13/DES-III
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/604/2013-PI(Norms) dated 04.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Lamortigine	1 kg	1.	2-3-Dichloro Benzoic Acid	1.525
		2.	Toluene	0.88
		3.	Pyridine	0.0154
		4.	Thionyl Chloride	1.071
		5.	Potassium Iodide	0.03

		6.	Copper (I) Cyanide	1.01
		7.	Petroleum Ether	0.71
		8.	Aminoguanidine bicarbonate	1.198
		9.	Acetonitrile	1.21
		10.	C S Flakes	0.22
		11.	Sulphuric Acid	As per Central Excise Certificate
		12.	n-propanol	1.07
		13.	Activated carbon	0.07

RA may take appropriate action as per the decision of Norms Committee.

Case No. A-43	M/s Divis Labpratoreis Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00129/AM14/DES-III

In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/601/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
S-(+)-Naproxen	1 kg	1.	DL-Naproxen	1.33
		2.	N-Octyl-D-Glucamine	0.100
		3.	Toluene	1.24
		4.	Metahnl	1.02
		5.	C S Lye	0.67
		6.	Hcl	As per Central Excise Certificate
		7.	Disodium Edetate	0.005
		8.	Activated Carbon	0.080
		9.	Acetic Acid	0.60

RA may take appropriate action as per the decision of Norms Committee.

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Case No. A-44	M/s Hikal Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/117/AM14/DES-III
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/607/2013-PI(Norms) dated 24.12.2013, it was decided to call the following information from the firm : (a) Clarification from MSME, Bangalore on waste generated /solvent waste viz: (b) Certification from Central Excise Authority on past production consumption data of the firm for various export items. (c) Complete technical details as per Appendix -33 for each export items. The case was deferred for 27.03.2014	

Case No. A-45	M/s Wockhardt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/009/AM14/DES-III
In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/507/2013-PI(Norms) dated 21.11.2013, it was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 27.03.2014.	

Case No. A-46	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00300/AM13/DES-III F.No. 01/82/162/00301/AM13/DES-III F.No. 01/82/162/00302/AM13/DES-III F.No. 01/82/162/00289/AM13/DES-III F.No. 01/82/162/00288/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-47	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00600/AM13/DES-III

	F.No. 01/82/162/00601/AM13/DES-III F.No. 01/82/162/00602/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-48	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00608/AM13/DES-III F.No. 01/82/162/00609/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-49	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00294/AM13/DES-III F.No. 01/82/162/00307/AM13/DES-III F.No. 01/82/162/00306/AM13/DES-III F.No. 01/82/162/00304/AM13/DES-III F.No. 01/82/162/00308/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-50	M/s Sandoz Pvt. Ltd.
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Meeting No.22/AM14 dated – 20.02.2014	FNo. 01/82/162/00291/AM13/DES-III FNo. 01/82/162/00298/AM13/DES-III FNo. 01/82/162/00297/AM13/DES-III FNo. 01/82/162/00299/AM13/DES-III FNo. 01/82/162/00295/AM13/DES-III FNo. 01/82/162/00305/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-51	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	FNo. 01/82/162/00283/AM13/DES-III FNo. 01/82/162/00287/AM13/DES-III FNo. 01/82/162/00284/AM13/DES-III FNo. 01/82/162/00286/AM13/DES-III FNo. 01/82/162/00296/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-52	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	FNo. 01/82/162/00593/AM13/DES-III FNo. 01/82/162/00594/AM13/DES-III FNo. 01/82/162/00595/AM13/DES-III FNo. 01/82/162/00596/AM13/DES-III FNo. 01/82/162/00597/AM13/DES-III FNo. 01/82/162/00598/AM13/DES-III FNo. 01/82/162/00599/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-53	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	FNo. 01/82/162/00285/AM13/DES-III FNo. 01/82/162/00292/AM13/DES-III

	F.No. 01/82/162/00303/AM13/DES-III F.No. 01/82/162/00290/AM13/DES-III F.No. 01/82/162/00293/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-54	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00583/AM13/DES-III F.No. 01/82/162/00584/AM13/DES-III F.No. 01/82/162/00585/AM13/DES-III F.No. 01/82/162/00586/AM13/DES-III F.No. 01/82/162/00587/AM13/DES-III F.No. 01/82/162/00588/AM13/DES-III F.No. 01/82/162/00589/AM13/DES-III F.No. 01/82/162/00590/AM13/DES-III F.No. 01/82/162/00591/AM13/DES-III F.No. 01/82/162/00592/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-55	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00309/AM13/DES-III F.No. 01/82/162/00310/AM13/DES-III F.No. 01/82/162/00311/AM13/DES-III F.No. 01/82/162/00312/AM13/DES-III F.No. 01/82/162/00313/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-56	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00603/AM13/DES-III F.No. 01/82/162/00604/AM13/DES-III

	F.No. 01/82/162/00605/AM13/DES-III F.No. 01/82/162/00606/AM13/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-57	M/s Sandoz Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00087/AM14/DES-III F.No. 01/82/162/00099/AM14/DES-III
Decision: It was decided to give last reminder to the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. B-255	M/s Vivimed Pvt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/00284/AM12/DES-III
Adv. Lic. No. 0910051917 dated 28.03.2012	RA No. 09/24/040/646/AM12
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-256	M/s Vivimed Pvt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/00013/AM11/DES-III F.No. 01/82/50/00183/AM11/DES-III
Adv. Lic. No. 0910041571 dated 07.04.2010	RA No. 09/24/040/00549/AM10
Adv. Lic. No. 0910041861 dated 03.05.2010	RA No. 09/24/040/00033/AM11
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-257	M/s Vivimed Pvt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/00875/AM11/DES-III F.No. 01/82/50/00360/AM11/DES-III
Adv. Lic. No. 0910043635 dated 24.09.2010	RA No. 09/24/040/105/AM11

Adv. Lic. No. 0910042101 dated 20.05.2010	RA No. 09/24/040/63/AM11
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-258	M/s Laffans Petrochemicals Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/83/050/00225/AM09/DES-III
Adv. Lic. No. 0310463080 dated 26.06.2007	RA No. 03/95/040/00642/AM07
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011/Ch II dated 05.03.2014, it was decided to reject the request of the firm as the items indicated in the norms committee decision and Shipping bills are different .	
RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-259	M/s Padmini Aromatics Pvt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/00375/AM10/DES-III F.No. 01/82/50/00375/AM10/DES-III
Adv. Lic. No. 0710066165 dated 24.07.2009	RA No. 07/24/040/136/AM10
Adv. Lic. No. 0710068389 dated 19.11.2009	RA No. 07/24/040/294/AM10
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-260	M/s DSM Sinochem Pharmaceuticals
Meeting No.22/AM14 dated – 20.02.2014	Pt. F.No. 01/82/50/00368/AM07/DES-III

Decision: It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.	

Case No. B-261	M/s Haldia Pharmaceuticals Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/01534/AM09/DES-III
Adv. Lic. No. 0210122139 dated 13.01.2009	RLA F.No. 02/24/40/00248/AM09
Decision: It was decided to defer the case for 27.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.	

Case No. B-262	M/s Crown Chemicals Pvt. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/01058/AM13/DES-III
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-263	M/s Chirag Enterprise, Jamnagar, Gujarat.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
Adv. Lic. No. 2410029974 dated 27.10.2010	RA No. 24/24/040/00009/AM11
Adv. Lic. No.2410030871 dated 27.10.2010	RA No. 24/24/040/00014/AM11
Decision: It was decided to defer the case for 27.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.	

Case No. B-264	M/s Sriam Labs Pvt Ltd
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/00601/AM12/DES-III F.No. 01/82/050/00526/AM13/DES-III
Adv. Lic. No. 0910047733 dated 19.07.2011	
Adv. Lic. No 0910053188 dated 04.07.2012	
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-265	M/s Shiva Pharma Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/01062/AM12/DES-III
Adv. Lic. No3410026242 dated 02.02.2010	RLA F.No. 34/24/40/184/AM10
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-266	M/s The Andhra Sugar Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00917/AM12/DES-III
Adv. Lic. No2610010636 dated 04.01.2011	RLA F.No. 26/02/040/00001/AM11
Decision: It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-267	M/s Belchem Industries(India) P. Ltd.
Meeting No.22/AM14 dated – 20.02.2014	FNo. 01/82/50/01466/AM13/DES-III FNo. 01/82/50/01466/AM13/DES-III FNo. 01/82/50/01466/AM13/DES-III FNo. 01/82/50/01466/AM13/DES-III FNo. 01/82/50/01466/AM13/DES-III
Adv. Lic. No0310575793 dated 24.05.2010 Adv. Lic. No0310686598 dated 15.03.2012 Adv. Lic. No 0310687046 dated 20.03.2012 Adv. Lic. No0310702274 dated 18.07.2012 Adv. Lic. No0310724659 dated 19.02.2013	RLA FNo. 03/94/040/00122/AM11 RLA FNo. 03/94/040/00913/AM12 RLA FNo. 03/94/040/01131/AM12 RLA FNo. 03/94/040/00174/AM13 RLA FNo. 03/94/040/00954/AM13
Decision: Committee considered the case as per the firms representation dated 25.11.2013 for amendment in the name of the export product of above mentioned advance authorization and it is found that both the items, mentioned in the application are same. Hence, there is no need of any amendments. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-268	M/s Gaurav Pharma Ltd., New Delhi
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/171/00018/AM13/DES-III
Decision: It was decided to send the application to D/o C&PC and Department of Chemicals and Petrochemicals. The case was deferred for 27.03.2014.	

Case No. B-269	M/s Charm Cosmetics Pvt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/451/AM04/DES-III
Decision: It was decided to defer the case 27.03.2014 for comments of Department of IPP	

Case No. B-270	M/s Gopinath Chem-Tech Ltd.			
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/1424/AM13/DES-III			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 28.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 DIAMINO DIPHENYL AMINE-2- SULPHONIC ACID (F.C.ACID)	1 kg	1.	PARA NITRI ANILINE	0.728 kg
		2.	Aniline Oil	0.468 kg
		3.	Acetic Acid	0.317 kg
		4.	SODA ASH	2.42 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. C-27	M/s Encee Aromatics Pvt Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/00745/AM12/DES-III
Decision: Committee considered the case as per agenda for modification of SION as per request of the firm. The All Industry Data of three other exporters manufacturing the Export Item “Secondary	

Butyl Quinoline” as called by the Chemexcil / firm has not been received. The committee felt that in absence of All Industry Data of three other manufacturers, it was not possible to modification of SION and it was decided to reject the request of the firm.

Case No. C-28	M/s Divis Laboratories Ltd.			
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/760/AM12/DES-III			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No.35011/695/2013-PI (Norms) dated 04.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Revised Norms of SION A-311
Naproxen Sodium	1 kg	1.	DL-Naproxen <u>OR</u>	1.33 kg/kg
		1.(a)	2-Acetyl-6-methoxy naphthalene	1.38 kg/kg
		1. (b)	Potassium hydroxide	1.32 kg/kg
		1. ©	Hydroxylamine sulfate	0.63 kg/kg
		2.	N-Octyl-D-Glucamine	0.10 kg/kg
		3.	Isopropyl Alcohol / Toluene	1.80 kg/kg
		4.	Methanol	1.02 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. C-29	M/s Gulbrandsen Chemicals Pvt Ltd
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/330/AM14/DES-III
Decision: Committee considered the case as per agenda for fixation of SION as per request of the firm. It was decided to ask from Indian Chemical Council Mumbai to provide consumption data of other manufacturers of the Export Item “Tri Ethyl Aluminium (TEAL)”.	

Case No. C-30	M/s Gulbrandsen Chemicals Pvt Ltd
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/328/AM14/DES-III
Decision: Committee considered the case as per agenda for fixation of SION as per request of the firm. It was decided to ask from Indian Chemical Council Mumbai to provide consumption data of other manufacturers of the Export Item “Ethyl Aluminium Dichloride (EADC)”.	

Case No. C-31	M/s Gulbrandsen Chemicals Pvt Ltd
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/329/AM14/DES-III
Decision: Committee considered the case as per agenda for fixation of SION as per request of the firm. It was decided to ask from Indian Chemical Council Mumbai to provide consumption data of other manufacturers of the Export Item “Di Ethyl Aluminium Dichloride (DEAC)”.	

Case No. C-32	M/s Gulbrandsen Chemicals Pvt Ltd
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/162/331/AM14/DES-III
Decision: Committee considered the case as per agenda for fixation of SION as per request of the firm. It was decided to ask from Indian Chemical Council Mumbai to provide consumption data of other manufacturers of the Export Item “Tri Ethyl Aluminium (TEAL)”.	

1	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:27.03.2014

Decision : It was decided to call from the firm production and consumption data for the last three years, certified by Central Excise Authority. The case was deferred for 27.03.2014.

2	Case No.: 22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

3	Case No.: 2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

4	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

5	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

6	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

7	Case No.: 196/10/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
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HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

8	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

9	Case No.: 21/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01007/AM14/	RLA File :09/24/040/00668/AM12/	Lic.No/Date:0910052113 11.04.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

10	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

11	Case No.: 44/20/82-ALC4/2013	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

12	Case No.: 40/20/82-ALC4/2013	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved
	HQ File :01/82/050/01026/AM14/	RLA File :09/24/040/00019/AM13/	Lic.No/Date:0910052350 26.04.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.07.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg

RA may take appropriate action as per the decision of Norms committee.

13	Case No.:25/20/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01011/AM14/	RLA File :09/24/040/00012/AM13/	Lic.No/Date:0910052380 26.04.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

14

Case No.:24/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,		Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/01010/AM14/	RLA File :09/24/040/00061/AM13/		Lic.No/Date:0910052547 09.05.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 45/82 dated 07.02.2012, it was decided to ratify norms under Para 4.7 of HBP v1 (as per SION A-412) as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarigen-250 mg Tablet	1 no.	1	Clarithromycin	255 mg/250 mg tablet
RA may take appropriate action as per the decision of Norms Committee.				

15

Case No.:26/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/01012/AM14/	RLA File :09/24/040/00065/AM13/	Lic.No/Date:0910052600 11.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in the light of earlier decision taken in meeting no. 12/82 dated 22.06.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STAVUDINE	1 kg	1.	5-METHYL URIDINE	2.597 kg
		2.	N-METHYL MORPHOLINE	1.23 kg
		3.	METHANE SULFONYL CHLORIDE	2.40 kg
		4.	DIMETHYL FORMAMIDE	3.15 kg
		5.	N-METHYL PYRROLIDINONE	1.40 kg
			ACETONE	

		6.	9.59 kg
RA concerned may take further necessary action as per above decision of NC.			

16	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

17	Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

18	Case No.:38/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01024/AM14/	RLA File :09/24/040/00069/AM13/	Lic.No/Date:0910052665 17.05.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

19	Case No.:29/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01015/AM14/	RLA File :09/24/040/00090/AM13/	Lic.No/Date:0910052722 22.05.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

20	Case No.:39/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date:0910052780 25.05.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

21	Case No.:31/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
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HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date:0910052814 29.05.2012	Defer Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:37/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved		
HQ File :01/82/050/01023/AM14/	RLA File :08/24/040/00071/AM13/	Lic.No/Date:0810112215 01.06.2012	Defer Date:		
Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/461/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Norms allowed for export of TOPIRAMATE 25 MG. TAB, 50 MG. TAB , 100 MG. TAB and 250 MG. TAB (Norms recommended 1 No. of Tablet) Qty. in mg					
S.No	Import item	25 mg	50 mg	100 mg	200 mg
1.	TOPIRAMATE USP	25.5 mg	51.0 mg	102.0 mg	204.0 mg
2.	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	7.5	15.0	30.0	60.0
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 101)	8.25	16.50	33.0	66.0
4.	LACTOSE ANHYDROUS (PHARMATOSE DCL-21)	27.5	55.0	110.0	220.0
5 to 15	Bottles & Caps	Relevant, as per packing policy			
RA may take appropriate action as per the decision of Norms Committee.					

23	Case No.:20/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908 07.06.2012	Defer Date:27.03.2014
	Decision :It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

24	Case No.:17/20/82-ALC4/2013		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:22/82-ALC4/2013		Status:Case
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			20.02.2014	Deferred
	HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.				

25	Case No.:18/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

26	Case No.:19/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

Case No.:32/20/82-ALC4/2013		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/01018/AM14/		RLA File :08/24/040/00070/AM13/		Lic.No/Date:0810112514 14.06.2012	Defer Date:
Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/495/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
AZITHROMYCIN (ZYTHROCIN) 250 MG TABLETS	1 no.	1	AZITHROMYCIN DIHYDRATE	259.50 mg / tablet	
RA may take appropriate action as per the decision of Norms Committee.					

28	Case No.:34/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516	Defer

		14.06.2012	Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

29	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:27.03.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 27.03.2014			

30	Case No.: 1/20/82-ALC4/2013	Party Name:TORRENTPHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved									
	HQ File :01/82/050/00987/AM14/	RLA File :08/24/040/00108/AM13/	Lic.No/Date:0810112799 21.06.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import Items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propafenone Tablet 150 mg Propafenone 150 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>153 mg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed	Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl
Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed									
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg									

31	Case No.: 5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:27.03.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 27.03.2014			

32	Case No.: 4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

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33	Case No.: 28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

34	Case No.: 40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

35	Case No.: 2/20/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00988/AM14/	RLA File :08/24/040/00225/AM13/	Lic.No/Date:0810115340 24.09.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

36	Case No.: 30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

37	Case No.: 3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:27.03.2014
	Decision : It was decided to give last reminder to firm to furnish the Copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 27.03.2014			

38	Case No.: 12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160	Defer Date:

25.10.2012

Decision :It was decided to reject the case as the firm has not furnished information despite repeated reminders.

39	Case No.: 19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:27.03.2014
	Decision : It was decide to remind the frim to furnish complete technical details as per Appendix 33. This may be treated as last reminder. The case was deferred for 27.03.2014			

40	Case No.: 15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

41	Case No.: 148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

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Case No.:191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/364/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AMBAZONA XH20 (SP.TER)	Kg	1.	Aminoguanidine Bicarbonate	1.46
		2.	Thi Semi Carbazole	0.916
		3.	Para Benzo Quinone	1.16
		4.	Dimethylformamide	0.20

		5.	Nitric Acid	Not importable items
		6.	CP Hydrochloric Acid	
		7.	Toulene	0.385
		8.	Methanol	1.40
		9	Ammonia LQ (on 100% basis)	0.20

A may take appropriate action as per the decision of Norms Committee.

43	Case No.: 26/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/01384/AM13/	RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

44	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

45	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of IPP.			

46	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

47	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
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HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:27.03.2014
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 27.03.2014			

48	Case No.: 11/27/82-ALC4/2012	Party Name:IND-SWIFTLABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

49	Case No.: 45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Rejected
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

50	Case No.: 182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Rejected
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

51	Case No.: 171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Reject
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

52	Case No.: 49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:27.03.2014
	Decision : It was decided to give last reminder to the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 27.03.2014.			

53	Case No.: 96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:20.02.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders			

54	Case No.: 38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:27.03.2014
	Decision : Committee examined the case and it is found that the application from the firm is for export of “(+)-METHYL-ALPHA-(2-THIENYLETHAMINO)(2-CHLORO PHENYL) ACETATE HYDROCHLORIDE” whereas the norms applied is for ClopidogrelHcl and the Appendix -33 is given for Clopidogrel Bisulphate Intermediate. Firm to give clarification as above . Give last reminder to the firm to furnish above and case was deferred for 27.03.2014			

55	Case No.: 4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Reject
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

56	Case No.: 16/20/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01002/AM14/	RLA File :09/24/040/00451/AM13/	Lic.No/Date:0910054794 17.01.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

57	Case No.: 3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:27.03.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 27.03.2014			

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Case No.:14/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/00438/AM14/	RLA File :03/94/040/00903/AM13/	Lic.No/Date:0310722358 30.01.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/653/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METOPROLOL SUCCINATE	Kg	1.	Para Methoxy Ethyl Phenol (or) 4-Methoxy Ethyl Phenol	0.7955
		2.	Epichlorohydrine	0.6179
		3.	Succinic Acid	0.4508
		4.	Mono Isopropyl Amine	0.6285

A may take appropriate action as per the decision of Norms Committee.

59	Case No.:119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Rejected
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

60	Case No.:9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:27.03.2014
Decision : it was decided to give last reminder to the firm to furnish the following technical details: (a) Net weight of the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm The case was deferred for 27.03.2014.				

61	Case No.:67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT	Meet No/Date:22/82-ALC4/2013	Status:Case Rejected
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	LTD,	20.02.2014	
HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

62	Case No.:9/9/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:27.03.2014
	Decision : It was decided to call from the firm COA of import item srom the foreign supplier for the relevant consignment . The case was deferred for 27.03.2014.			

63	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Petrochemicals Division of Deptt. of C&PC.			

64	Case No.:7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:27.03.2014
	Decision : it was decided to remind the O/o DCGI to furnish their comments. The case was deferred for 27.03.2014.			

65	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:27.03.2014
	Decision : It was decided to call from the firm complete technical details as per appendix -33 and also sent the copy of application DCGI. The case was deferred for 27.03.2014			

66	Case No.:37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:20.02.2014

Decision :It was decided to reject the case as the firm has not furnished information despite repeated reminders.

67	Case No.: 31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/585/2013-PI(Norms) dated 24.12.2013, it was decided to call from the firm the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 27.03.2014.			

68	Case No.: 8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.			

69	Case No.: 3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

70	Case No.: 141/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date:0310728214 14.03.2013	Defer Date:27.03.2014
	Decision : it was decided to call from the firm the following technical details: • Copy of Drug Manufacturing License for the export product. • Detailed justification for various packing materials applied for import. The case was deferred for 27.03.2014.			

71	Case No.: 59/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00242/AM14/	RLA File :09/24/040/00585/AM13/	Lic.No/Date:0910055390	Defer

		14.03.2013	Date:27.03.2014
Decision : it was decided to remind the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 27.03.2014			

72	Case No.: 32/8/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:27.03.2014
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 11.12.2013 has mentioned that the documents submitted therein have been examined, you are requested to furnish further information on following point to take necessary action: Relevant portion of Batch Manufacturing Record for complete manufacturing process showing: a) Record of material dispensing b) Record of material reconciliation c) Other relevant portion of BMR showing the quantity and use of import inputs in manufacturing of export product. The case was deferred for 27.03.2014			

73	Case No.: 57/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:27.03.2014
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 11.12.2013 has mentioned that the documents submitted therein have been examined, you are requested to furnish further information on following point to take necessary action: Relevant portion of Batch Manufacturing Record for complete manufacturing process showing: a) Record of material dispensing b) Record of material reconciliation c) Other relevant portion of BMR showing the quantity and use of import inputs in manufacturing of export product. The case was deferred for 27.03.2014			

74	Case No.: 140/10/82-ALC4/2013	Party Name: EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
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HQ File :01/82/050/00323/AM14/	RLA File :03/94/040/00981/AM13/	Lic.No/Date:0310728713 19.03.2013	Defer Date:27.03.2014
Decision : It was decided to remind the firm to furnish a Copy Drug Manufacturing License (DML)for the export product. The case was deferred for 27.03.2014.			

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Case No.:6/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved	
HQ File :01/82/050/00137/AM14/	RLA File :08/24/040/00459/AM13/	Lic.No/Date:0810119610 20.03.2013	Defer Date:	
Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No 35011/656/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
SUXAMETHONIUM CHLORIDE(NYCOMED)	1 no.	1.	2-DIMETHYL AMINOETHANOL	1.094
		2.	SUCCINIC ACID	0.352
RA may take appropriate action as per the decision of Norms Committee.				

76	Case No.:24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/636/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm the following details:			
	Exsport product is para methoxy phenyl acetic acid where as the technical details given is for the production of Admine. Past product vis-a-vis actual consumption of all inputs duly certified by Central Excise Athorities.			
	The case was deferred for 27.03.2014.			

77	Case No.:125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Rejected
	HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818	Defer Date:

20.03.2013

Decision :It was decided to reject the case as the firm has not furnished information despite repeated reminders.

78	Case No.: 58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475 21.03.2013	Defer Date:27.03.2014
	Decision : it was decided to remind the firm the following technical details: • Complete technical details as per Appendix -33 • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 27.03.2014.			

79	Case No.: 25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523 22.03.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

80	Case No.: 61/10/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved
	HQ File :01/82/050/00244/AM14/	RLA File :09/24/040/00610/AM13/	Lic.No/Date:0910055505 22.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/627/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Metformin Hcl Granules DC 95% (Compresso MF 95P)	Kg	1.	Dicyandiamide	0.5415
		2.	Dimethyl Formamide	0.355
		3.	Povidone K-30	0.0430
		4.	Crospovidone	0.0020
		5.	Magnesium Stearate	0.0050

A may take appropriate action as per the decision of Norms Committee.

81	Case No.: 6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

82	Case No.: 19/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved
	HQ File :01/82/050/00202/AM14/	RLA File :09/24/040/00601/AM13/	Lic.No/Date:0910055530 25.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/390/2013-PID dated 24.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
REVAC B - 1 ML	1 kg	1.	Aluminium Hydroxide gel	51.5 ml
		2.	4405/50/Grey EPP RS Sila (Rubber Stoppers)	1030 nos.

RA may take appropriate action as per the decision of Norms Committee.s

83	Case No.: 55/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved
	HQ File :01/82/050/00238/AM14/	RLA File :09/24/040/00602/AM13/	Lic.No/Date:0910055529 25.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/390/2013-PID dated 24.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
REVAC B - 1 ML	1 kg	1.	Aluminium Hydroxide gel	515.00 ml
		2.	4405/50/Grey EPP RS Sila (Rubber Stoppers)	1030 nos.

RA may take appropriate action as per the decision of Norms Committee.s

84	Case No.: 113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
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	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.			
85	Case No.: 117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.			
86	Case No.: 4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00135/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310729960 01.04.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			
87	Case No.: 148/10/82-ALC4/2013	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00331/AM14/	RLA File :03/94/040/00996/AM13/	Lic.No/Date:0310730232 03.04.2013	Defer Date:27.03.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 27.03.2014			
88	Case No.: 11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635 03.04.2013	Defer Date:27.03.2014
	Decision : Reply received from the firm and sent to D/ C&PC for their comments. The case was deferred for 27.03.2014.			
89	Case No.: 17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			
90	Case No.: 120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:22/82-ALC4/2013	Status: Case

			20.02.2014	Deferred
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.				

91	Case No.:92/10/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date:3110057970 17.04.2013	Defer Date:27.03.2014
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 27.03.2014.			

92	Case No.:68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

93	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:27.03.2014
	Decision : It was decided to call from the firm complete technical details as per appendix -33. The case was deferred for 27.03.2014			

94	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

95	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

96	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:11/12/82-ALC4/2013		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:22/82-ALC4/2013 20.02.2014		Status:Case Approved	
HQ File :01/82/050/00435/AM14/		RLA File :17/24/040/00009/AM14/		Lic.No/Date:1710005298 26.04.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011/Ch II dated 05.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed		
NC FLAKES (STEARIC DIETHANOL AMINE CONDENSATE) (Appearance: Creamish Flakes)		1 kg	1.	STEARIC ACID (Appearance: Off White Flakes)	0.762 kg		
			2.	DIETHANOL AMINE (Colourless clear liquid)	0.190 kg		
			3.	OLEYL ALCOHOL 80/85 (Appearance: Liquid)	0.03 kg		
			4.	ETHYLENE OXIDE (Colourless Clear Liquid)	0.07 kg		
RA may take appropriate action as per the decision of Norms Committee.							

98	Case No.:219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

99	Case No.:56/10/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/00239/AM14/	RLA File :08/24/040/00026/AM14/	Lic.No/Date:0810120616 30.04.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012/Ch II dated 28.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-(2 AMINO ETHYLAMINO)-5-NITRO-BENZENESULFONIC ACID (BLUE HEGN BASE STAGE - 1)	1 kg	1.	ETHYLINE DI AMINE	2.07 kg
		2.	PNCBOSA	1.109 kg
		3.	SODA ASH	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

100	Case No.:34/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Rejected
	HQ File :01/82/050/00217/AM14/	RLA File :08/24/040/00024/AM14/	Lic.No/Date:0810120820 07.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

101	Case No.:157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

102	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

103	Case No.:9/20/82-ALC4/2013			Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/00995/AM14/			RLA File :09/24/040/00026/AM14/	Lic.No/Date:0910056035 17.05.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/646/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Item of Export	Quantity	S,No	Item of Import	Quantity allowed	

				kg/kg
IOPAMIDOL	1 kg	1.	ATIPA DI CHLORIDE	1.40
		2.	2-ACETOXY PROPIONYL CHLORIDE	0.49
		3.	DI METHYL FORMAMIDE	0.78
		4.	ISO PROPYL ALCOHOL	8.13
		5.	METHANOL	3.21
		6.	N,N-DI METHYL ACETAMIDE	1.46
		7.	NITRO METHANE	0.48
		8.	TRIETHYLAMINE	0.50
		9.	TOLUENE	1.00
RA may take appropriate action as per the decision of Norms Committee.				

104	Case No.:14/20/82-ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01000/AM14/	RLA File :09/24/040/00016/AM14/	Lic.No/Date:0910056018 17.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

105	Case No.:39/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00222/AM14/	RLA File :22/24/040/00015/AM14/	Lic.No/Date:2210013866 17.05.2013	Defer Date:20.02.2014
	Decision : It was decided to call from the firm a Copy Drug Manufacturing License for relevant export product. The case was deferred for 27.03.2014.			

106	Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

107	Case No.:91/14/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00676/AM14/	RLA File :02/21/040/00025/AM14/	Lic.No/Date:0210189840 21.05.2013	Defer Date:27.03.2014

Decision :It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.

108	Case No.: 136/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date:0310735110 21.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

109	Case No.: 211/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00394/AM14/	RLA File :07/24/040/00037/AM14/	Lic.No/Date:0710095520 22.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

110	Case No.: 10/20/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00996/AM14/	RLA File :09/24/040/00057/AM14/	Lic.No/Date:0910056098 22.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

111	Case No.: 13/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00999/AM14/	RLA File :09/24/040/00068/AM14/	Lic.No/Date:0910056096 22.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

112	Case No.: 210/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Rejected
	HQ File :01/82/050/00393/AM14/	RLA File :07/24/040/00034/AM14/	Lic.No/Date:0710095553 23.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders			

113	Case No.: 132/14/82-ALC4/2013	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Deferred and Re-indexed
	HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418	Defer

		23.05.2013	Date:20.02.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

114	Case No.: 12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:27.03.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 27.03.2014.			

115	Case No.: 1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

116	Case No.: 79/14/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00664/AM14/	RLA File :03/94/040/00093/AM14/	Lic.No/Date:0310735570 24.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

117	Case No.: 92/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138 24.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

118	Case No.: 42/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00804/AM14/	RLA File :03/94/040/00071/AM14/	Lic.No/Date:0310735502 24.05.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

119	Case No.: 207/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:22/82-ALC4/2013	Status: Case
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		20.02.2014	Deferred
HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of C&PC.			

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Case No.: 11/20/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved	
HQ File :01/82/050/00997/AM14/	RLA File :09/24/040/00001/AM14/	Lic.No/Date:0910056141 27.05.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso PAP 90CPC (Paracetamol Granules DC Grade 90%)	1No.	1.	Acetaminophen/Paracetamol	0.90 kg/kg
		2.	Povidone (K-30)	0.006 kg/kg
		3.	Pregelatinised Starch	0.084 kg/kg
		4.	Stearic Acid	0.01 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

121	Case No.:71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:27.03.2014
	Decision :It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

122	Case No.:225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:27.03.2014
	Decision :It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

123	Case No.:96/10/82-ALC4/2013		Party Name:TORRENT PHARMACEUTICALS LTD.		Meet No/Date:22/82-ALC4/2013 20.02.2014		Status:Case Deferred	
	HQ File :01/82/050/00279/AM14/		RLA File :08/24/040/00085/AM14/		Lic.No/Date:0810121573 31.05.2013		Defer Date:27.03.2014	

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/572/2013-PI(Norms) dated 24.12.2013, it was decided to call from the firm the following technical details:

- Copy of FDA Permission recommending 31.5% Potency Loss in the present case
- NOC from DCGI /Jurisdictional Drug Controlling Authorities for permitting 31.5% Potency Loss on the approved composition as given in relevant DML.
- Copy of relevant technical literature in support of claim on Potency Loss to the extent of 31.5%.
- Past production vis-à-vis actual consumption of API duly certified by Central Excise Authority for the above export.

The case was deferred for 27.03.2014.

124	Case No.: 139/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00724/AM14/	RLA File :03/94/040/00160/AM14/	Lic.No/Date:0310736610 04.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

125	Case No.: 46/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00808/AM14/	RLA File :03/94/040/00194/AM14/	Lic.No/Date:0310736613 04.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

126	Case No.: 6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

127	Case No.: 227/10/82-ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:27.03.2014
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/367/2012-PID dated 04.02.2014 has mentioned that the application has been examined, and you are requested to provide information on following point to take necessary action: a) Please provide manufacturing process flow chart showing use of each of import items b) Please provide a copy of DML , Master Batch Formulah / Batch ManufacturingRecord			

The case was deferred for 27.03.2014

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Case No.:95/13/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/00571/AM14/	RLA File :09/24/040/00066/AM14/	Lic.No/Date:0910056303 10.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/667/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LAMOTRIGINE	Kg	1.	2,3 Dichloro benzoyl chloride	1.568
		2.	Acetonitrile	1.90
		3.	Aminogunidine bicarbonate	1.198
		4.	Sulphuric acid	Not an importable item
		5.	Potassium hydroxide flakes	1.27

		6.	Methanol	0.60
		7.	1-Propanol	0.67
A may take appropriate action as per the decision of Norms Committee.				

130	Case No.:109/10/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:27.03.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 27.03.2014			

131	Case No.:226/10/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00409/AM14/	RLA File :56/24/040/00005/AM14/	Lic.No/Date:5610002272 11.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

132	Case No.:18/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

133	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/648/2013-PI(Norms) dated 22..01.2014, it was decided to call from the firm the following technical details: 1. Copy of DML for the export product. 2. Detailed working for arriving the import quantity applied by the firm. The case was deferred for 27.03..2014.			

134	Case No.:19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013	Status:Case
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		20.02.2014	Deferred
HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:27.03.2014
Decision : It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.			

135	Case No.:94/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00570/AM14/	RLA File :09/24/040/00136/AM14/	Lic.No/Date:0910056467 26.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Pharmaceuticals.			

136	Case No.:41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:2/13/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/00478/AM14/	RLA File :34/24/040/00069/AM14/	Lic.No/Date:3410037343 04.07.2013	Defer Date:

Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/665/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product IRBESARTAN HEUMANN 150 and 300 MG FILMTABLETTEN

S.No	Import item	For 1 No. Tablet	
		<u>150 mg</u>	<u>300 mg</u>
1.	IRBESARTAN	150 mg	300 mg
2.	LACTOSE MONOHYDRATE (GRANULAC-200)	124.75	249.50
3	CROSCARMELLOSE SODIUM (Ac Di Sol)	14.00	28.00
4.	MAGNESIUM STEARATE	2.25	4.50

RA may take appropriate action as per the decision of Norms Committee.

138	Case No.:93/13/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00569/AM14/	RLA File :31/83/040/00053/AM14/	Lic.No/Date:3110059198 05.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Chemicals and Petrochemicals.			

139	Case No.:64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:27.03.2014
	Decision : It was decided to request the firm to identify the export product to be as BP or USP or E.P-5 or E.P-6. The case was deferred for 27.03.2014			

140	Case No.:69/13/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00545/AM14/	RLA File :03/94/040/00231/AM14/	Lic.No/Date:0310740685 08.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Pharmaceuticals.			

141	Case No.:41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Pharmaceuticals.			

142	Case No.:27/13/82-ALC4/2013	Party Name:ADVYCHEMICAL PVT.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:CaseDeferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:27.03.2014
	Decision : Committee considered the case and It was decide to request the frim to furnish complete technical details as per Appendix 33 and Central Excise Data. The case was deferred for 27.03.2014			

143	Case No.:30/16/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/00843/AM14/	RLA File :17/24/040/00054/AM14/	Lic.No/Date:1710005445	Defer Date:

11.07.2013

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011/Ch II dated 05.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
PRODUCT-1214 (FATTY ALCOHOL) (Appearance @ 25 deg c: Clear Liquid)	1 kg	1.	LAURYL ALCOHOL (VEGAROL 1214) (Colourless clear insoluble liquid)	1.005 kg

RA may take appropriate action as per the decision of Norms Committee.

144	Case No.:157/14/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00742/AM14/	RLA File :09/24/040/00170/AM14/	Lic.No/Date:0910056762 15.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case 27.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:32/12/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved	
HQ File :01/82/050/00456/AM14/	RLA File :03/95/040/00299/AM14/	Lic.No/Date:0310741860 17.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/654/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
Levofloxacin 500mg Tablets (Net content: 1726.845 kgs Levofloxacin)	Kg	1.	(S)-9-10-DIFLUORO-2,3-DIHYDRO-3-METHYL-7-OXO-7H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID (LEVOFLOXACIN Q ACID)	448.01 mg/ 500 mg Tablets
A may take appropriate action as per the decision of Norms Committee.				

146	Case No.: 28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

147	Case No.: 81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:27.03.2014
	Decision : It was decide to remind the firm to furnish complete technical details as per Appendix 33. This may be treated as last reminder. The case was deferred for 27.03.2014			

148	Case No.: 103/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00579/AM14/	RLA File :08/24/040/00172/AM14/	Lic.No/Date:0810123115 23.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

149	Case No.: 32/13/82-ALC4/2013	Party Name:MERCURY LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00508/AM14/	RLA File :34/24/040/00077/AM14/	Lic.No/Date:3410037467 23.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

150	Case No.: 108/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved
	HQ File :01/82/050/00584/AM14/	RLA File :09/24/040/00162/AM14/	Lic.No/Date:0910056905 25.07.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/663/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
Capecitabine	Kg	1.	2,3-Di-O-acetyl-5-deoxy-5-	1.33

			fluorocytidine	
		2.	N-Pentyl Chloro Formate	0.91
		3.	Methylene Dichloride	4.70
A may take appropriate action as per the decision of Norms Committee.				

151	Case No.:23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

152	Case No.:28/19/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00973/AM14/	RLA File :09/24/040/00181/AM14/	Lic.No/Date:0910056940 29.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

153	Case No.:17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

154	Case No.:127/14/82-ALC4/2013		Party Name:V.D.H. ORGANICS PVT. LTD		Meet No/Date:22/82-ALC4/2013 20.02.2014		Status:Case Approved	
	HQ File :01/82/050/00712/AM14/		RLA File :05/24/040/00128/AM14/		Lic.No/Date:0510361369 31.07.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011/Ch II dated 25.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product	Quantity Allowed		
	Raccemi9c	1 kg	1.	Meta Creasp/M-cresol	1.43 kg			
	RA may take appropriate action as per the decision of Norms Committee.							

155	Case No.: 61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/740/2013-PI(Norms) dated 04.03.2014, it was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 27.03.2014			

156	Case No.: 101/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00577/AM14/	RLA File :09/24/040/00204/AM14/	Lic.No/Date:0910057030 05.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

157	Case No.: 22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

158	Case No.: 11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

159	Case No.: 73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

160	Case No.:76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

161	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:27.03.2014
	Decision : it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 20.02.2014.			

162	Case No.:35/13/82-ALC4/2013	Party Name:VIDA MEDICAREZ LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00511/AM14/	RLA File :03/95/040/00363/AM14/	Lic.No/Date:0310745048 13.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 37/14/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved	
HQ File :01/82/050/00622/AM14/	RLA File :03/94/040/00429/AM14/	Lic.No/Date:0310745423 14.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/659/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
RECTICIN-100 SUPPOSITORY NET CONTENT OF IMPORT ITEM USED-INDOMETHACIN BP-98.035 KGS	Kg	1.	INDOMETHACIN BP	102 mg/ 100 mg Suppository
A may take appropriate action as per the decision of Norms Committee.				

164	Case No.:107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
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	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2013-PI(Norms) dated 04.03.2014, it was decided to call the following information from the firm : i) Complete details as per Appendix. ii) Copy relevant technical literature in support of yields envisaged iii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 27.03.2014			

165	Case No.:58/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00643/AM14/	RLA File :09/24/040/00212/AM14/	Lic.No/Date:0910057190 14.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

166	Case No.:84/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00560/AM14/	RLA File :08/24/040/00226/AM14/	Lic.No/Date:0810123950 21.08.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/663/2013-PI(Norms) dated 12.03.2014, it was decided to call the following information from the firm : i) Complete description and quantitative requirement applied for import for the manufacture of 1 kg Omeprazole API. ii) There are 3 export products. The norms applied for import against each export product may be given separately. The case was deferred for 27.03.2014			

167	Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of IPP.			

168	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer

Decision : It was decided to remind the firm to furnish the copy of COA of import item from the foreign supplier for the relevant consignment. The case was deferred for 27.03.2014.	Date: 27.03.2014
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169	Case No.: 86/13/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00562/AM14/	RLA File :08/24/040/00231/AM14/	Lic.No/Date:0810124122 26.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of C&PC.			

170	Case No.: 1/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00763/AM14/	RLA File :03/94/040/00389/AM14/	Lic.No/Date:0310747134 27.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

171	Case No.: 14/13/82-ALC4/2013	Party Name:MONEY & MONEY	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00490/AM14/	RLA File :05/24/040/00182/AM14/	Lic.No/Date:0510363833 27.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of C&PC.			

172	Case No.: 25/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00787/AM14/	RLA File :03/94/040/00992/AM13/	Lic.No/Date:0310747414 28.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

173	Case No.: 25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00501/AM14/	RLA File :13/24/040/00019/AM14/	Lic.No/Date:1310044179 29.08.2013	Defer Date:27.03.2014
	Decision :It was decided to remind the firm to furnish the following information: 2. You have indicated the three different types of Copper Bearing Contraceptive Device (Copper T380A, CU 375 & CU375 SL) in one application. The separate quantity of each of the Copper Bearing Contraceptive Device to be exported along with the separate quantity of raw materials applied for import. 3. Net content of each of the raw material/component in the each of the export item, quality applied for import (Net content+wastage if any) along with			

technical justification.

4. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.

5. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.

6. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.

7. Whether the scrap generated in the manufacturing process (injecting/moulding/ extrusion process) is being reused in the manufacturing process. If not, the reasons for the same may be furnished the technical reasons.

8. Details of production of Copper Bearing Contraceptive Device, Copper T 380A CU 375 & CU 375 SL separately and corresponding consumption of raw materials/consumption in the year 2011-12, 2012-13 & 2013-14 (April-December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA

9. Any other relevant information

10. Small sample of the export product.

The case was deferred for 27.03.2014

174	Case No.:85/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00561/AM14/	RLA File :08/24/040/00240/AM14/	Lic.No/Date:0810124326 30.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

175	Case No.:35/14/82-ALC4/2013	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00620/AM14/	RLA File :09/24/040/00232/AM14/	Lic.No/Date:0910057435 30.08.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

176	Case No.:6/15/82-ALC4/2013		Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:22/82-ALC4/2013 20.02.2014		Status:Case Approved	
	HQ File :01/82/050/00768/AM14/		RLA File :03/94/040/00388/AM14/		Lic.No/Date:0310748569 05.09.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011/Ch II dated 03.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed			
2 Amino 2 Phenyl Butyric Acid		1 kg	1.	Propiophenone	1.082 kg			
			2.	Methanol	0.792 kg			

		3.	Sodium Cyanide	0.490 kg
		4.	Caustic Soda Flakes	1.230 kg
RA may take appropriate action as per the decision of Norms Committee.				

177	Case No.: 2/12/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

178	Case No.: 16/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00829/AM14/	RLA File :07/24/040/00189/AM14/	Lic.No/Date:0710098183 10.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

179	Case No.: 105/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516 10.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

180	Case No.: 11/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

181	Case No.: 33/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00795/AM14/	RLA File :03/94/040/00491/AM14/	Lic.No/Date:0310749151 11.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

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182	Case No.: 47/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 27.03.2014			

183	Case No.: 33/16/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/740/2013-PI(Norms) dated 04.03.2014, it was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 27.03.2014			

184	Case No.: 32/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00794/AM14/	RLA File :03/94/040/00487/AM14/	Lic.No/Date:0310749296 12.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

185	Case No.: 9/16/82-ALC4/2013	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00822/AM14/	RLA File :09/24/040/00262/AM14/	Lic.No/Date:0910057540 12.09.2013	Defer Date:27.03.2014
	Decision : It was decided to send a copy of application to D/o C&PC and defer the case for 27.03.2014.			

186	Case No.: 35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Deferred
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:27.03.2014

Decision :It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.

187	Case No.: 36/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00798/AM14/	RLA File :03/94/040/00524/AM14/	Lic.No/Date:0310749951 17.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 6/16/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status: Case Approved
HQ File :01/82/050/00819/AM14/	RLA File :03/95/040/00037/AM14/	Lic.No/Date:0310750179 18.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2011/Ch II dated 22.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
1) STERO DS (DIHEP) (Di (Hydroxyethyl) Piperazine)	1 kg	1.	PIPERAZINE /ANHYDROUS	0.27 kg
		2.	ETHYLENE OXIDE	0.252 kg
2) STERO BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 kg	1.	BEHENYL ALCOHOL	0.241 kg
		2.	MIX XYLENE	0.663 kg
		3.	ACRYLIC ACID	0.058 kg
		4.	ESCORENE UL 02133EN2	0.0716 kg
		5.	TRIETHANOL AMINE 99	0.0009 kg
3) STERO CO 360 (Polyoxyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 36 mole Ethoxylate)	1 kg	1.	ETHYLENE OXIDE	0.687 kg
4) STERO BNO 12 (Beta Naphthol Ethoxylate)	1 kg	1.	BETA NAPHTHOL	0.216 kg
		2.	ETHYLENE OXIDE	0.794 kg
5) STEROCARE PEG 7 GLC (Polyoxyethylene Glycerol Mono Laurate)	1 kg	1.	LAURIC ACID	0.423 kg
		2.	ETHYLENE OXIDE	0.452 kg
6) STERO MDEA (N-Methyl Di Ethanol Amine)	1 kg	1.	MONOMETHYLETHANOLAMINE	0.642 kg
		2.	ETHYLENE OXIDE	0.377 kf

7) STERO MDEA (PIP) (Blends of Piperazine & Methyl Di Ethanol Amine)	1 kg	1.	MONOMETHYLETHANOLAMINE	0.308 kg
		2.	ETHYLENE OXIDE	0.181 kg
		3.	PIPERAZINE 68%	0.520 kg
8) STANOX DSTDP (Distearyl Thiodipropionate)	1 kg	1.	DI METHYL THIO DI PROPIONATE	0.318 kg
		2.	STEARYL ALCOHOL	0.830 kg
9) Sterol 133070 (Iso Tri Decanol Ethoxylate)	1 kg	1.	ISO TRI DECANOL (ITDA)	0.108 kg
		2.	ETHYLENE OXIDE	0.598 kg
10) STER PEG 6000 (Polyethylene Glycol 6000)	1 kg	1.	DI ETHYLENE GLYCOL	0.018 kg
		2.	ETHYLENE OXIDE	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

189	Case No.:48/15/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:27.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 27.03.2014			

190	Case No.:47/15/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date:1310044452 24.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of C&PC.			

191	Case No.:36/16/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date:0810125075 25.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

192	Case No.:38/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date:0310751024 25.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

193	Case No.:49/15/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00811/AM14/	RLA File :04/24/040/00101/AM14/	Lic.No/Date:0410150375 26.09.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

194	Case No.:4/15/82-ALC4/2013		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:22/82-ALC4/2013 20.02.2014		Status:Case Approved	
	HQ File :01/82/050/00766/AM14/		RLA File :03/95/040/00527/AM14/		Lic.No/Date:0310751741 30.09.2013		Defer Date:	
	Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 26.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	METHYL ISO EUGENOL		1 kg	1.	CLOVE LEAF OIL		1.51 kg	
		2.		RUTHENIUM (III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)		0.001 kg		
	RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:12/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved	
HQ File :01/82/050/00774/AM14/	RLA File :03/95/040/00537/AM14/	Lic.No/Date:0310752058 03.10.2013	Defer Date:	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 26.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ISO EUGENOL	1 kg	1.	CLOVE LEAF OIL	1.51 kg

		2.	RUTHENIUM (III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg	
	RA may take appropriate action as per the decision of Norms Committee.				

196	Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

197	Case No.:174/14/82-ALC4/2013	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00759/AM14/	RLA File :34/24/040/00170/AM14/	Lic.No/Date:3410038226 18.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of C&PC.			

198	Case No.:5/20/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/00991/AM14/	RLA File :03/95/040/00580/AM14/	Lic.No/Date:0310754233 18.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/777/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
LEVOFLOXACIN 750MG TABLETS	Kg	1.	(S) -9,10-DIFLUORO-3- METHYL-7-OXO- 2,3DIHYDRO-7-H- PYRIDO(1,2,3-DE)-1,4- BENZOXAZINE-6- CARBOXYLIC ACID ETHYL ESTER	492.81 mg/ 500 mg Tablets

A may take appropriate action as per the decision of Norms Committee.

199	Case No.:6/20/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00992/AM14/	RLA File :03/95/040/00591/AM14/	Lic.No/Date:0310754588 21.10.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

200	Case No.:70/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/00932/AM14/	RLA File :34/24/040/00189/AM14/	Lic.No/Date:3410038310 22.10.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in its meeting No. 18/82 dated 02.08.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rose Oxide	1 Kg.	1.	Citral	4.17 kg

It was also decided to revise the SION of above export product of above ratified norms.

RA concerned may take further necessary action as per above decision of NC.

201	Case No.:1/22/82-ALC4/2013	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/01044/AM14/	RLA File :09/24/040/00350/AM14/	Lic.No/Date:0910057986 22.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/779/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
MAGNESIUM SALT / Magnesium Mono-p-Nitro Benzyl Malonate	Kg	1.	Para Nitro Benzyl Alcohol	0.874
		2.	Malonic Acid	1.044
		3.	Toluene	1.00

A may take appropriate action as per the decision of Norms Committee.

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Case No.:15/20/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved	
HQ File :01/82/050/01001/AM14/	RLA File :03/95/040/00602/AM14/	Lic.No/Date:0310755428 25.10.2013	Defer Date:	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
BUTYLATED HYDROXY ANISOLE (BHA)	1 kg	1.	HYDROQUINONE	1.247 kg
		2.	TERTIARY BUTANOL	0.839 kg
		3.	PHOSPHORIC ACID	1.00 kg
		4.	HEXANE	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

203	Case No.:7/20/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00993/AM14/	RLA File :08/24/040/00339/AM14/	Lic.No/Date:0810126094 29.10.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

204	Case No.:51/15/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00813/AM14/	RLA File :22/24/040/00049/AM14/	Lic.No/Date:2210014341 29.10.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

205	Case No.:4/22/82-ALC4/2013	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01047/AM14/	RLA File :09/24/040/00279/AM14/	Lic.No/Date:0910058161 06.11.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

206	Case No.:3/20/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case
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HQ File :01/82/050/00989/AM14/	RLA File :03/95/040/00430/AM14/	Lic.No/Date:0310757684 12.11.2013	Approved Defer Date:	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2011/Ch II dated 26.02.2014 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Mesityl Oxide	1 kg	1.	Acetone	1.58 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:3/22/82-ALC4/2013	Party Name:A.R. LIFE SCIENCES PVT LTD	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved	
HQ File :01/82/050/01046/AM14/	RLA File :09/24/040/00404/AM14/	Lic.No/Date:0910058307 25.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/331/2013-PI(Norms) dated 06.03.2012, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
(4R-cis)-1,1-dimethyl ethyl-6-(2-amino ethyl)-2,2-dimethyl-1,3-dioxane-4-acetate	Kg	1.	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	1.00
		2.	Methanol	3.28
A may take appropriate action as per the decision of Norms Committee.				

208	Case No.:7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

209	Case No.:8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:27.03.2014

Decision :It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.

210	Case No.:2/22/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Deferred
	HQ File :01/82/050/01045/AM14/	RLA File :09/24/040/00503/AM14/	Lic.No/Date:0910058842 07.01.2014	Defer Date:27.03.2014
Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.				

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Case No.:8/20/82-ALC4/2013		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:22/82-ALC4/2013 20.02.2014		Status:Case Approved	
HQ File :01/82/050/00994/AM14/		RLA File :09/24/040/00512/AM14/		Lic.No/Date:0910058855 08.01.2014		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/305/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg		
Cephalexin Monohydrate		1 kg	1.	7-Amino Des-Acetoxy Cephalosporanic Acid (7-ADCA)	0.655		
			2.	Ethyl Chloroformate	0.390		
			3.	Hexa Methyl Disilazane	0.079		
			4.	Trimethyl Chlorosilane(TMCS)	0.232		
			5.	Imidazole	0.005		
			6.	Carbon Enoanticromos	0.019		
			7.	Acetone	0.30		
			8.	Isopropyl Alcohol	0.124		
			9.	Methanol (Methyl Alcohol)	0.055		
			10.	Dimethylformamide (DMF)	0.156		
			11.	Methylene Chloride	1.214		
			12.	Ethyl Aceto Acetate	0.510		
			13.	D(-) Phenyl Glycine base (PG Base)	0.522		
			14.	Potassium Carbonate	0.245		
RA may take appropriate action as per the decision of Norms Committee.							

212	Case No.:41/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
	HQ File :01/82/050/01027/AM14/	RLA File :08/24/040/00446/AM14/	Lic.No/Date:0810127927 09.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/331/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
KALZANA 500 TABS	1 no.	1	CALCIUM CARBONATE	1275 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

Manual Part (B) Case No. B-1	M/s Neuland Laboratories Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/50/01643/AM11/DES-III
Adv. Lic. No.0910045550 dated 14.02.2011	RLA F.No. 09/24/040/00519/AM11
Decision: Committee considered the representation dated 27.01.2014 of the firm, decided to maintain the earlier decision of NC taken in its meeting No. 13/82 dated 03.10.2013, there is no justification for revision of norms . RA concerned may take further necessary action as per above decision of NC.	

Manual Part (B) Case No. B-2	M/s METROPOLITAN EXIMCHEM LTD..
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/00437/AM13/DES-III
Adv. Lic. No. 0310699784 dated 26.06.2012	RLA F.No. 03/95/040/00221/AM13
Decision: Committee considered the representation dated 30.01.2014 of the firm decided to amend the description of export product as “MR-3(2,4,6-TRI[(2,4-DIHYDROXY 3-METHYL) PHENYL] 1,3,5-TRIAZINE” instead of “MR-3 (2,4-Dihydroxy 3-Methyl) Phenyl, 1,3,5-Triazine)” without any other change in the earlier decision of NC. The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Manual Part (B) Case No. B-3	M/s IND-SWIFT LABORATORIES LTD..
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Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/01387/AM13/DES-III
Adv. Lic. No. 2210013408 dated 27.11.2012	RLA F.No. 22/24/040/00047/AM13
Decision: Committee considered the representation dated 31.01.2014 of the firm, decided to amend the description of Import item Sl. No.3 as “Thiophene-2-Ethonal” instead of “ Thiphene-2-Ethonal” without any other change in the earlier decision of NC. The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Manual Part (B) Case No. B-4	M/s SCITECH SPECIALITIES PVT. LTD..
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/00667/AM10/DES-III
Adv. Lic. No. 0310543476 dated 30.10.2009	RLA F.No. 03/95/040/00470/AM10
Decision: Committee considered the representation dated 27.01.2014 of the firm and decided to maintain the earlier decision of NC taken in its meeting No. 18/AM14 dated 19.12.2014, there is no justification has been furnished by the firm. RA concerned may take further necessary action as per above decision of NC.	

Manual Part (B) Case No. B-5	M/s ALEMBIC PHARMACEUTICALS LTD
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/01325/AM13/DES-III
Adv. Lic. No. 3410035809 dated 07.01.2013	RLA F.No. 34/24/040/00234/AM13
Decision: Committee considered the representation dated 03.02.2014 of the firm decided to amend the (Unit of Measurement) UOM as KGA instead of KG of export product “Azithromycin Step 4” without any other change in the earlier decision of NC. The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Manual Part (B) Case No. B-6	M/s SUVEN LIFE SCIENCES LIMITED.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/01735/AM11/DES-III
Adv. Lic. No. 091004462 dated 09.12.2010	RLA F.No. 09/24/040/00393/AM11

Decision: Committee considered the representation dated 28.01.2014 of the firm, decided to amend the description of Import item Sl. No.4 as “Thionyl Chloride” instead of “N-Methylformaniolde” without any other change in the earlier decision of NC. The rest of the minutes would remain same.

RA may take appropriate action as per the decision of Norms Committee.

Manual Part (B) Case No. B-7	M/s KLJ Plasticizers Ltd.
Meeting No.22/AM14 dated – 20.02.2014	F.No. 01/82/050/00521/AM14/DES-III
Adv. Lic. No. 0510360495 dated 23.07.2013	RLA F.No. 05/23/040/00152/AM14

Decision: Committee considered the representation dated 07.12.2013 of the firm and In the light of written comments of Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 21.10.2013 decided to amend the description of export product as “Kanatol - 8030” instead of “Kanatol - 8302” without any other change in the earlier decision of NC. The rest of the minutes would remain same.

RA may take appropriate action as per the decision of Norms Committee.

Date:06.03.2014
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade